

12 hrs.

MOTIONS FOR ADJOURNMENT

PEKING'S ANNOUNCEMENT OF THE NEWS OF THE DALAI LAMA'S ARRIVAL IN INDIA BEFORE THE ANNOUNCEMENT OF THE NEWS IN NEW DELHI

Mr. Speaker: There are two adjournment motions—one in the name of Shri Hem Barua and the other in the name of Shri Vajpayee—which were allowed to stand over. So far as Shri Hem Barua's motion is concerned, I would say that he cannot put in too many items in one motion, the same adjournment motion No. 3 of his adjournment motion and the adjournment motion of Shri Vajpayee are one and the same, and they relate to the news of Dalai Lama's arrival in India given in Peking much before it was made known in New Delhi. Has the hon. Minister to say anything?

Shri Vajpayee (Balrampur) rose—

Mr. Speaker: I am not going to allow him to speak. With respect to these matters, it is only when I have got some doubt that I will allow any explanation. I have looked into the newspapers. We are at the preliminary stage. I find that as soon as an hon. Member tables a motion, and even before I give consent, he wants to speak. I bring up the adjournment motion here to see whether consent is necessary or not. So far as the motion is concerned, in fact, I need not bring it up here. I can dispose of the thing in the Chamber. But it is only for the purpose of clearing any doubt that I bring it up here. But advantage of that ought not to be taken by hon. Members to get up and go on with observations, so much so that even if I do not allow it, it is as good as discussing the adjournment motion. Hon. Members must understand this. Whatever doubt I have, I will have it cleared up. Otherwise, they are not entitled to speak at this stage. If I allow the

motion they are entitled to do so. The hon. Minister.

The Minister of Home Affairs (Shri G. B. Pant): I submit that regardless of the merits of the subject-matter of these motions they are not in order. An adjournment motion, according to the rules, must relate to a matter of urgent public importance of a recent occurrence, and it should be a precise matter. I may also submit respectfully that it must, except in very extraordinary circumstances, be related to some domestic affairs. When diplomatic relations are involved or when delicate matters of other type are sought to be somehow dragged into the discussion of the subject, it would be risky to accept an adjournment motion even if it were otherwise, on the face of it, admissible under the rules. But, as it is, these motions do not seem to me at all admissible.

So far as Shri Hem Barua's motion is concerned, he has referred to Panchsheel and to something that the Prime Minister said in the course of his press conference. He has also referred to some message that was published in Peking. I am not in touch with Peking and do not exactly know what has happened there. But I cannot say what sources of information they had. Countries have their own systems of espionage and there are aeroplanes flying about every day to see what is happening within their own borders or near their borders. So, it is difficult for anyone to say how any country gets information about any matter. I cannot be expected to pry into the secrets of the embassies of the Chinese or of any other country. I do not think a long statement is called for from me. The adjournment motions, however, on the face of it, are inadmissible.

Mr. Speaker: In view of the statement by the hon. Minister I do not give my consent to the adjournment motions.

Shri Vajpayee: What was the statement? I want to know about the leakage of the news. He has made some reference to it, within the frontier or outside the frontier.

Mr. Speaker: No, no I am not allowing anything more on this

12 04 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER PUBLIC EMPLOYMENT (REQUIREMENT AS TO RESIDENCE) ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar) I beg to lay on the Table a copy of Notification No GSR 323 dated the 21st March 1959 issued under sub-section (2) of Section 1 of the Public Employment (Requirement as to Residence) Act, 1957 [Placed in Library. See No LT-1337/59]

RULES MADE UNDER PUBLIC EMPLOYMENT (REQUIREMENT AS TO RESIDENCE) ACT

Shri Datar. I beg to lay on the Table under Section 4 of the Public Employment (Requirement as to Residence) Act, 1957 a copy of each of the following rules

- (i) The Andhra Pradesh Public Employment (Requirement as to Residence) Rules, 1959, published in Notification No GSR 324 dated the 21st March, 1959
- (ii) The Himachal Pradesh, Manipur and Tripura Public Employment (Requirement as to Residence) Rules, 1959, published in Notification No G.S.R. 325 dated the 21st March, 1959 [Placed in Library See No. LT-1338/59]

AMENDMENT TO CUSTOMS AND CENTRAL EXCISE DUTIES REFUND (FIXED RATES) RULES

The Deputy Minister of Finance (Shri B. E. Bhagat): I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No GSR 326 dated the 21st March, 1959, making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958 [Placed in Library, See No. LT-1339/59]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Shri B. E. Bhagat: I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 a copy of each of the following Notifications —

- (i) GSR No 329 dated the 21st March 1959
- (ii) GSR No 330 dated the 21st March, 1959 containing the Customs Duties Drawback (Diamonds) Rules, 1959 [Placed in Library, See No LT-1340/59]

12 06 hrs

ESTIMATES COMMITTEE

MINUTES OF MEETINGS

Shri Thirumala Rao (Kakirada) I beg to lay on the Table a copy of the Minutes of the sittings of Estimates Committee relating to the Thirty-sixth, Thirty-seventh, Forty-fourth and Forty-fifth Reports on the Ministry of Health